

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO.1110 OF 2019 IN DFR NO. 1802 OF 2019

Dated: 4th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Damodar Valley Corporation

Versus

West Bengal Electricity Regulatory Commission & Anr.

.... **Appellant(s)**

.... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Ms. Anushreee Bardhan

Counsel for the Respondent(s) :

ORDER

IA NO. 1110 OF 2019

(Application for condonation of delay in refiling the appeal)

In this application, the Applicant/Appellant has prayed that 23 days' delay in refiling the appeal may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in refiling the appeal is condoned. The application is disposed of.

DFR No. 1802 of 2019

Admit.

Registry is directed to number the appeal.

Issue notice. Dasti, in addition, is permitted. Registry is directed to number the appeal.

List the matter on **27.08.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson